

**DIVISION BENCH**

**O-125**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/42(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> July, 2021, 10:30 A.M**

Name of the Company	MACHINO TRANSPORT Vs. MACHINO FINANCE PVT.LTD		
Under Section	Sec. 230-232, Sec 234		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Appearances (via video conference)**

For the Petitioner:

Mr. Jishnu Chowdhury, Advocate  
Ms. Ranjana Roy Gawai, Advocate  
Mr. Pervinder, Advocate  
Mr. Arnab Sardar, Advocate  
Mr. Vineet Kumar, Advocate

**ORDER**

Mr. Jishnu Chowdhury, Ld. Counsel along with Mr. Ranjana Roy Gawai, Mr. Pevinder, Mr. Arnab Sardar and Mr. Vineet Kumar, Ld. Authorised Representative for the Petitioner present.

Time to file reply to the Petition is enlarged by three more weeks. In view of intervening of second wave of Covid-19.List this matter on 15.09.2021.

It is also hereby ordered that in respect of any pending application, the reply affidavit shall be filed by the respondents therein within a period of three wees from today and the pleading shall be completed

**Harish Chander Suri  
Member (Technical)**

**Rajasekhar V.K.  
Member (Judicial)**